

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH,
ALLAHABAD.

...

Original Application No. 1283 of 1997

this the 26th day of November 2002.

HON'BLE MR. S. DAYAL, MEMBER (A)
HON'BLE MR. A.K. BHATNAGAR, MEMBER (J)Raj Bali Ram, S/o Ram Naresh Ram, R/o Village Bhidur Bhadawan,
Tehsil and District Varanasi, postal Assistant, Head post Office,
Varanasi.

Applicant.

By Advocate : Sri R.K. Srivastava.

versus.

1. Union of India through Secretary, Govt. of India,
Ministry of Communication, Dak Bhawan, New Delhi.
2. The Director, Postal Services Office of the PMG, Allahabad.
3. The Sr. Supdt. of post Offices (East) Varanasi.

Respondents.

By Advocate : Sri P. Srivastava for Sri S. Chaturvedi.

ORDER (ORAL)HON'BLE MR. S. DAYAL, MEMBER (A)

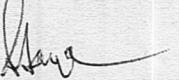
This application has been filed for quashing of the punishment order as well as appellate order passed by the respondents as they are unjustified and unduly harsh.

2. We have heard Sri P. Srivastava brief holder for Sri S. Chaturvedi, counsel for the respondents and perused the pleadings on record.
3. The applicant was proceeded against for payment of money orders issued by Harijan & Samaj Kalyan Office, Varanasi at the counter of Head post office, Varanasi to a non-existent person and the address was Chetganj Beat No. 10 instead of making payment to a proper addressee of money order. An enquiry was held in which the Enquiry Officer held the allegations as proved. The applicant was, thereafter, reduced by three stages

in the scale of Rs. 1400-2300/- from Rs. 1600 to Rs. 1480 for a period of three years. It appears that the nature of the shows relief sought by the applicant itself that he does not consider himself to be blameless, but only seeks clemency as he considers that the punishment order to be unduly harsh.

4. We have seen the order of the disciplinary as well as appellate authorities. We do not find that the applicant has been deprived of opportunities to defend himself or subjected to a punishment which is not warranted ^{& nature of} by the delinquency. We, therefore, dismiss the O.A. as lacking in merits. No costs.


MEMBER (J)


MEMBER (A)

GIRISH/-